

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 1005

ANSWERED ON TUESDAY, DECEMBER 9, 2025/ 18 AGRAHAYANA, 1947 (SAKA)

WAIVED AMOUNT OF CLAIMS SETTLED THROUGH NCLT PROCESS

1005. DR. LAXMIKANT BAJPAYEE:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of amount waived/foregone in pursuance of the settlement of claims through NCLT process;
- (b) whether it is a fact that the data of amount waived/foregone in pursuance of the settlement of claims through NCLT process is not maintained;
- (c) if so, the reasons for not maintaining and disclosing such an important data which tells about massive losses of public money; and
- (d) in what manner Government will review the IBC Code, 2016 which is inviting huge criticism and needs complete overhaul in the absence of such a vital data?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

[SHRI HARSH MALHOTRA]

(a) to (c): Till September 2025, 8659 corporate debtors (CDs) have been admitted into Corporate Insolvency Resolution Process (CIRP) under the Insolvency & Bankruptcy Code, 2016 (IBC). Of these, 1300 CDs have been resolved through resolution plans, 2869 CDs have been referred for liquidation, 1342 applications have been settled through appeal/ review/ settlement, and 1223 applications have been withdrawn. The creditors have realised Rs. 3.99 lakh crore under the resolution plans. This realisation is about 32.44% as against the admitted claims and 170.09% as against the liquidation value. Resolution plans on average are yielding 93.79% of fair value of the CDs. Till September, 2025, 1529 CDs have been completely liquidated. The liquidation of these companies resulted in 90.70% realisation as against the liquidation value.

Aggregate data pertaining to the cases under the Insolvency and Bankruptcy Code, 2016 is published by Insolvency and Bankruptcy Board of India (IBBI) in its quarterly newsletter and annual report which are available on the IBBI website.

(d): The Government has undertaken six legislative amendments to the Insolvency and Bankruptcy Code, 2016 (IBC) and introduced over 100 changes to the regulations since its inception, to strengthen the insolvency resolution framework and enhance procedural efficiency.
